

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

CP No. 261 (ND)/2017

CORAM:

PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.11.2017

NAME OF THE COMPANY: Indian Horizon Fund Ltd. Vs. Religare Enterprises Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 241, 242 & 244

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
	For the Petitioner:	Mr. Padmaja Kaul, Advocate Mr. Vishal Binod, Advocate		
	For the Respondent:	Mr. Rajeeve Mehra, Sr. Advocate with Mr. Dheeraj Nair, Mr. Lalit Kumar, Mr. Mayank Mishra, Mr. Kunal Mimani, Mr. Kumar Kislay & Ms. Shruti Aggarwal, Advocates For R 1-3 & 7-13. Mr. Kunal Sinha, Advocate for R 4 & 5 Mr. Tishampati Sen, Advocate for R 14 & 16 Mr. Rajat Sehgal, Advocate for R 17 & 18.		

ORDER

The case has been received from transfer from the Hon'ble Principal Bench. Ld. Senior Counsel appearing for Respondent No.1 submits that the reply has been filed on their behalf.

Let the replies by the Respondents who have not so far taken steps be filed within two weeks. Rejoinder, if any, be filed within two weeks thereafter.

To come up on 22nd January, 2018 for final arguments.

-s-d-

(S. K. Mohapatra)
Member (T)

-s-d-

(Ina Malhotra)
Member (J)